successful. Subsequently, after implementing it partially, now he says that they are not successful and that vacuum system is being added to that. I would like to know from the hon. Minister what the additional cost to the Exchequer on this account would be. Of course, vaccum system is being added. What exactly is the loss incurred to the Exchequer on account of this change in the policy?

SHRI PIYUSH GOYAL: In the first place, I have never mentioned that bio-toilet is not successful. I think it is one of the most successful stories of the railways in its fight against open defecation going on to the tracks. What I mentioned is, it is because of clogging. If some people — by mistake or whatever, I am not casting any aspersions—put garbage into the toilet, it opens the vent and there is a backlash. We are also finding a solution for that. As far as cost is concerned, the bio-toilet cost has drastically fallen from what it was four or five years ago. Current levels are about ₹ one lakh per bio-toilet. I am hoping with reverse auction it may come down further. As regards the Government policy, hon. Chairman, Sir, we do not believe passengers' service and passengers' safety can be calculated by any cost. We are willing to spend any amount of money when it comes to passengers' safety and passengers' service. This particular work of bio-toilets is for both, as I said, it protects the tracks from uric acid; which expands the life of the tracks, makes it safer, reduces accidents, and it makes the passengers' experience better. We are sorting out certain problems like odour, etc.

MR. CHAIRMAN: Right.

SHRI PIYUSH GOYAL: In Tirunvelveli train also it will happen in due course. It is not as if we will discriminate one against the other. In 16 zones, this work is going on.

MR. CHAIRMAN: Right, Mr. Minister. You may meet Shrimati Kanimozhi afterwards and find out from her which station she wants to be attended to.

SHRI PIYUSH GOYAL: Okay, Sir. ... (Interruptions)...

MR. CHAIRMAN: Now, Question No. 32. See, I am trying to reach maximum number of questions. Try to understand. Each question will have only three supplementaries.

Status of setting up of Kolhapur Bench of High Court of Bombay

*32. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a proposal is under consideration of Government to set up a Bench of High Court of Bombay at Kolhapur to take care of the cases pertaining to western Oral Answers [20 July, 2018] to questions 13

Maharashtra and Konkan region, as the petitioners and respondents have to travel to Mumbai to follow up the pending cases, causing inconvenience;

- (b) if so, the details with current status thereof; and
- (c) by when Kolhapur Bench of High Court of Bombay would be setup?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State. At present there is no proposal from the State Government of Maharashtra for establishment of a bench of Bombay High Court at Kolhapur.

SHRI SAMBHAJI CHHATRAPATI: Sir, Kohlapur has been demanding a High Court Bench for the last 30 years. There are 62,000 cases pending in the adjoining districts of Kohlapur. To reach Mumbai from Kohlapur, it takes almost six hours. You say that the State Government has not given the proposal. But the State Government has been saying this for the last 30 years. It can only request for a High Court Bench. I would like to ask the hon. Minister: Can the Centre intervene and give justice for a High Court Bench at Kohlapur?

SHRI RAVI SHANKAR PRASAD: Hon. Chairman, Sir, while appreciating his concern and sentiments for having a Bench at Kohlapur, norms are well laid out, because it is a request recurring from various parts of the country. One, the principal Bench of the High Court must give consent to it. They must approve the need depending upon the pendency, distance, etc. Secondly, there must be infrastructure. There was also a Supreme Court judgement which says consultation with the High Court and consent is a must. I regret to say that in case of Kohlapur, there is no consent of the High Court and there is no

proposal at all. Not only in one part, but requests from many of the parts of Maharashtra keep coming, but we have to take a holistic view.

SHRI SAMBHAJI CHHATRAPATI: Sir, in the year 2015, the then Chief Justice Mohit Shah gave a positive reply regarding a High Court Bench for Kohlapur. We had asked for a copy of that from the High Court, but we have not yet got the same. Can the Government help us to get a copy of that? For the last 30 years, we have been asking for that.

SHRI RAVI SHANKAR PRASAD: With due regard to the hon. Member, it is not the job of the Government to tell the High Court to give a copy. The High Court is independent and autonomous. Surely, we will help. But a letter is not important. What is important is the full court approval of the High Court concerned, about the need for a separate Bench. That is how the law is.

श्री हुसैन दलवई: चेयरमैन साहब, महाराष्ट्र में औरंगाबाद, मराठवाड़ा के लिए तथा नागपुर, विदर्भ के लिए High Court Benches पहले से हैं। कोल्हापुर की जो डिमांड है, वह गलत नहीं है, उसे consider करना चाहिए, ऐसा मुझे लगता है। इसी तरह से पुणे की भी डिमांड है। उसके बारे में क्या किया जा रहा है? इसके अतिरिक्त हमेशा एक सवाल उठता है कि बॉम्बे हाई कोर्ट का नाम मुम्बई हाई कोर्ट कब किया जाएगा?

श्री रिव शंकर प्रसादः आदरणीय सभापित जी, जो प्रश्न माननीय दलवई साहब ने उठाया है, उसी में उत्तर निकलता है। मुम्बई हाई कोर्ट या बॉम्बे हाई कोर्ट, उसकी एक प्रिन्सिपल सीट है, एक नागपुर में है और एक औरंगाबाद में है। अभी कोल्हापुर का आग्रह आया और आपने उसमें पुणे भी जोड़ दिया, तो और भी जगहों से डिमांड आ सकती है। मैंने बताया कि सरकार इसमें माननीय उच्च न्यायालय की सहमित से काम करती है। भारत के संविधान में जो प्रावधान हैं, उसके आलोक में उचित भी है कि माननीय उच्च न्यायालय की सहमित बहुत आवश्यक है और वे पूर्णतया से देखते हैं। अभी पुणे के बारे में ऐसी कोई अनुशंसा नहीं है, इसलिए मेरा टिप्पणी करना उचित नहीं होगा। जहां तक आपने मुम्बई हाई कोर्ट के नाम की बात कही है, मुम्बई हाई कोर्ट, कोलकाता हाई कोर्ट, मद्रास या चेन्नई हाई कोर्ट, इसके बारे में भी हमने निर्णय किया है कि जो संबंधित उच्च न्यायालय है, वह नाम के बारे में अनुशंसा करे। अब मैं देखूंगा कि बॉम्बे हाई कोर्ट ने अभी तक नाम के बारे में अपनी अनुशंसा की है या नहीं की है, उसके अनुरूप इसके बारे में विचार किया जाएगा।

श्री अमर शंकर साबलेः सभापित महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूं कि जैसे suo motu सुप्रीम कोर्ट और हाई कोर्ट पब्लिक इन्टरेस्ट में कुछ निर्णय लेते हैं, वैसे ही क्या ये महाराष्ट्र की पब्लिक की डिमांड पर, पुणे और कोल्हापुर में बैंच बनाने के लिए सरकार को सिफारिश कर सकते हैं या नहीं?

श्री रिव शंकर प्रसादः सभापित महोदय, जहां तक मैंने माननीय सदन को प्रक्रिया के बारे में, सुप्रीम कोर्ट के फैसले के बारे में बताया, एक जसवंत सिंह कमीशन बना था उसकी भी अनुशंसा थी कि इसके लिए कुछ मानक तय होने चाहिए। मैं एक बार फिर इस सदन को बड़ी विनम्रता से बताना चाहूंगा कि मैं पूरे देश के, सारे प्रदेशों के लोगों की भावनाओं का सम्मान करता हूं। लेकिन उच्च न्यायालय की कितनी बेंचें होंगी और कहां-कहां होंगी, इसका एक मानक बनाना पड़ेगा। इसीलिए सुप्रीम कोर्ट ने कहा है कि संबंधित उच्च न्यायालय की अनुशंसा जरूरी है और जसवंत सिंह कमीशन की रिपोर्ट भी ऐसी ही है। इसलिए ऐसा उचित नहीं होगा कि इसमें भारत सरकार स्वयं पहल करे। हमारे लिए इस प्रक्रिया का सम्मान करना जरूरी है।

श्री चुनीभाई कानजीभाई गोहेलः चेयरमैन सर, महाराष्ट्र में हाई कोर्ट की बेंच एक से ज्यादा जगहों पर है। गुजरात बहुत बड़ा स्टेट है और गुजरात में एक ही हाई कोर्ट है। हम लोगों ने सौराष्ट्र में, राजकोट के लिए हाई कोर्ट की बेंच स्थापित करने के लिए बहुत सारी रिक्वेस्ट्स की हैं और कई सालों से ये रिक्वेस्ट्स पेंडिंग हैं। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि इस बारे में उन्होंने क्या सोचा है?

श्री रिव शंकर प्रसादः माननीय सदस्य ने गुजरात के बारे में सदन में जो प्रश्न उठाया है, मैं उसका सम्मान करता हूं, लेकिन मैं उनको एक विनम्र सलाह दूंगा कि अगर गुजरात जैसे बड़े प्रदेश में, गुजरात हाई कोर्ट के लिए और बड़ी बेंच की आवश्यकता है, तो एक सर्वानुमित बनाकर प्रदेश सरकार को बताएं, माननीय उच्च न्यायालय को बताएं और उसके कारणों को भी बताएं। उसके बाद उसकी अनुशंसा आएगी, तो हम जरूर कार्रवाई करेंगे। मुझे ऐसा लगता है कि बेंचेज़ के निर्माण के बारे में हम लोगों को राजनीति से ऊपर उठकर सोचना चाहिए। मैं एक बात आज सदन को बताना चाहूंगा कि जब मैं देश के कानून मंत्री के रूप में देखता हूं कि कई प्रदेशों में चार-चार बेंचेज़ हैं, तीन-तीन बेंचेज़ हैं, उनकी बात बिल्कुल सही है कि कई प्रदशों में एक भी बेंच नहीं है। तो इसके बारे में सोचना पड़ेगा, लेकिन जैसा मैंने पूर्व के उत्तर में कहा कि एक सरकार की प्रक्रिया है और सुप्रीम कोर्ट का फैसला है, जसवंत सिंह कमीशन की अनुशंसा है, तो इनके मानकों के अनुसार काम करना उचित होगा।

श्री सभापतिः कुछ प्रदेशों में एक बेंच भी नहीं है।

श्री रिव शंकर प्रसादः जी, सर, मैंने बताया है।

Two-tier security and issuance of virtual ID for Aadhaar database

- *33. DR. T. SUBBARAMI REDDY: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether Unique Identification Authority of India (UIDAI) has proposed two-tier security in the wake of breach of Aadhaar database and to protect privacy of individuals;
 - (b) if so, the details thereof;